

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 794/GT/2025 (Diary No. 948/2024)

Date: 4.9.2025

To

The Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan
Core-7, Scope Complex, 7 Institutional Area,
Lodhi Road
New Delhi-110 003

Subject : Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-I (420 MW) for the 2024-29 period.

Sir,

With reference to the subject mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, on an affidavit, with an advance copy to the Respondents/ Beneficiaries, by **17.9.2025**:

2024-29 Tariff Period

Additional Capital Expenditure (ACE):

- a) *Petitioner has claimed multiple ACE items under more than one Regulation. Petitioner is required to submit one relevant Regulation for each ACE item under the provisions of 2024 Tariff Regulations along with the technical justification and documentary evidence.*
- b) *In case of Additional Capital Expenditure proposed under 25(2)(c), Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment. Corresponding De-capitalization values in Form-9B(i) giving proper linkage with the new asset claimed.*

Interest on Loan:

- c) *Submit a certificate that the rate of interest corresponding to each loan, as considered in Form-13, is the actual applicable rate of interest as per the agreed terms of loan agreement without adjustment of any kind. If otherwise, re-submit the revised Form-13 considering the actual applicable rate of interest without considering the impact of sharing benefit towards refinancing. For the refinancing of loan from Power Finance Corporation-V, the Petitioner has calculated the weighted average rate of interest in Form-13 including the refinancing adjustment. The Petitioner to provide reasons for the same.*
- d) *Submit unprotected sheets for Form-13 and Form-8.*

- e) For the refinancing of loan from Power Finance Corporation-V, the rate of interest as on date of refinancing i.e. 15.10.2020, is mentioned by the Petitioner as 7.31%. However, the same value is mentioned by the Petitioner in the True-up Petition submitted vide affidavit dated 16.11.2024 is 7.83%. The Petitioner to provide reasons for considering different values of rate of interest.
- f) In Form-13, opening loan for Bond-78 is mentioned as ₹1050 lakh whereas the same is mentioned as 1500 lakh in Form-8(Bond). Petitioner to justify the same or submit revised Form-13.

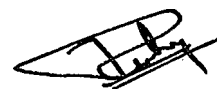
O&M Expenses:

- g) Submit the estimated water charges computation as per first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.
- h) Assessment of the security requirement and estimated expenses as per the second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.

Calculation of ECR

- i) Submit Form-15 as per the Annexure-I formats and in line with Regulation 34(2) of 2024 Tariff Regulations.
2. The Respondents shall file their replies by **22.9.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, on or before **25.9.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
 3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours faithfully,



(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents